

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 08.09.2022

Appeal No. 371 of 2022

Future Enterprises Limited

...Appellant

Versus

Securities and Exchange Board of India

...Respondent

Mr. Rakesh Puri, Advocate i/b LexVox Chambers for the Appellant.

Mr. Akash Rebello, Advocate with Mr. Mihir Mody, Mr. Arnav Misra and Mr. Mayur Jaisingh, Advocates i/b. K Ashar & Co. for the Respondent.

ORDER:

1. The learned counsel for the appellant makes a statement that the appellant has filed settlement application before the SEBI. In view of the fact, stand over to November 2, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

08.09.2022
msb